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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1256/2003

Wednesday, this the 28th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Ct.(Dvr.) Rai Singh No.4939/DAP
s/o Shri Risal Singh
r/o H.No.RZ 521, Gali No.20
Sadh Nagar II, Palam colony
New Delhi-45

..Applicant

(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT of Delhi through

1. The Chief Secretary
Govt. of NCT of Delhi, Old Secretariat
New Delhi

2. The Commissioner of Police
Police Head Quarters
IP Estate, New Delhi

3. Addl.Commissioner of Police
PCR and Communication
Police HQ, IP Estate, New Delhi

4. The Dy.Commissioner of Police
Police Control Room, Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

The applicant is a Constable (Driver) in Delhi Police. He was prosecuted and tried for the offence punishable under Sections 448/427/34 Indian Penal Code. Learned trial court acquitted the applicant. It is on the strength of the same that the applicant prays that he should be granted the benefit of confirmation, promotion and seniority, keeping in view his acquittal.

2. In this regard, the applicant has already submitted a representation dated 1.8.2002, a copy of which Annexure A-1, addressed to the Deputy Commissioner

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of Police, Police Control Room, Delhi. The same is pending consideration.

3. Once the matter is pending consideration, we dispose of the present application directing respondent No.4 to consider the aforesaid representation of the applicant in accordance with law and pass an appropriate reasoned order preferably within four months from the date of receipt of a certified copy of the present order and communicate to the applicant.

(Govindan S. Tampi)
Member (A)
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(V.S. Aggarwal)
Chairman